

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)		
FOR THE ATTENTION OF THE STAKEHOLDERS OF NEXRISE PUBLICATIONS PRIVATE LIMITED		
Sr. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Nexrise Publications Private Limited
2.	Date of Incorporation of Corporate Debtor	10th July 2015
3.	Authority under which Corporate Debtor Is Incorporated/ Registered	Registrar of Companies, Chennai
4.	Corporate Identity Number of Corporate Debtor	U74999TN2015PTC101378
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	1st Floor, 6A & 6B, PMR Towers Menambedu High Road Ambattur Industrial Estate, Chennai, Tamil Nadu, India, 600098
6.	Date of Closure of Insolvency Resolution Process	04th June 2025
7.	Liquidation Commencement Date of Corporate Debtor	05th June 2025 (Order received on 12th June 2025)
8.	Name and the Registration Number of the Liquidator	Name: Mr. Shouvik Kumar Roy Reg No.: IBB/PA-001/IP-P-02113/2020- 021/13284
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Heights, Gen AK Vaidya Marg Dindoshi Malad East, Near Sankalp Society, Mumbai Suburban, Maharashtra ,400097 Email: shouvikkumarroy@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: cirp.nexrise@gmail.com
11.	Last Date for Submission of Claims	05th July 2025

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Nexrise Publications Private Limited** on **05th June, 2025**.
 The stakeholders of **Nexrise Publications Private Limited** are hereby called upon to submit their claims with proof on or before **5th July 2025** to the liquidator at the address mentioned against item 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
 Submission of false or misleading proofs of claim shall attract penalties.
 In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.
 Date: 14-06-2025
 Place: Mumbai
Shouvik Kumar Roy
Liquidator of Nexrise Publications Private Limited
Reg No.: IBB/PA-001/IP-P-02113/2020-2021/13284
Authorization for Assignment valid till 31st December 2025